

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
**CR (P) No. 19 of 2013**

**3.10.2013**

List this matter on 23.10.13 as Mr. N Khan, the learned counsel for the petitioner is not present, however, his junior counsel informed the Court that he is busy in the other Court and prayed that the matter may be listed after Puja vacation to which Mr. GS Massar, the learned senior counsel has no objection.

List it accordingly.

**JUDGE**

V. Lyndem

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
**Crl. Rev.P. No. 61 of 2013**

**3.10.2013**

Heard Mr. R Gurung, the learned counsel for the petitioner.

Seen the petition for quashing the proceeding pending in the Court of the Judicial Magistrate, Shillong in connection with GR (A) Case No. 178 of 2012.

The matter will be considered after perusal of the Lower Court case record.

Call for record.

Mrs. B Bhattacharjee, the learned Addl. PP is present.

List this matter on 7.10.13 for record and hearing.

**JUDGE**

V. Lyndem

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
**CR (P) No. 23 of 2013**

**3.10.2013**

Heard Mr. VK Jindal, the learned senior counsel for the petitioner who prayed that the matter may be fixed after Puja vacation to which Mr. K Khan, the learned senior Addl. PP has no objection.

List this matter on 24.10.13 as prayed for by the learned counsel.

**JUDGE**

V. Lyndem

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
**CR (P) No. 48 of 2013**

**3.10.2013**

Heard Ms. L Warjri, the learned counsel for the petitioner who submits that this case has been transferred from Hon'ble Gauhati High Court and she is yet to receive the brief from the previous counsel.

The learned counsel further prayed that the matter may be fixed after Puja vacation to which Mr. N Mozika, the learned counsel for the respondents has no objection.

List this matter on 21.10.13.

**JUDGE**

V. Lyndem

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
**MC WP (CrI.) No. 313 of 2013 in**  
**WP (CrI.) No. 7 of 2013**

**3.10.2013**

In the light of the order passed in WP (CrI.) No. 7 of 2013,  
this instant Misc. Case also stands disposed of.

**JUDGE**

V. Lyndem

**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
**WP (CrI.) No. 7 of 2013**

**3.10.2013**

Heard Mr. S Jindal, the learned counsel for the petitioner.

Issue notice to the respondents to show cause why this instant petition should not be admitted or any order or orders should not be passed as deemed fit and proper.

Notice is made returnable after 2(two) weeks.

However, the petitioner's counsel is directed to serve notice upon the respondents. Since Mrs. B Bhattacharjee, the learned Addl. PP is present; no formal notice is called for.

In the meantime, the Superintendent of Police, Ri-Bhoi District, Nongpoh is directed to ensure that nobody trespass into the land of the petitioner and to take necessary steps to maintain law & order strictly.

List this matter on 24.10.13.

**JUDGE**

V. Lyndem



**BEFORE**  
**HON'BLE MR. JUSTICE S.R. SEN**  
**WP (Crl.) No. 8 of 2012**

**3.10.2013**

List this matter on 22.10.13 as Mr. R Kar, the learned counsel for the petitioner is not present.

Mr. R Gurung, the learned Addl. PP is present.

List it accordingly.

**JUDGE**

V. Lyndem